FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

[CONSOLIDATED CIRP OF SOLITAIRE INFOMEDIA PVT. LTD. AND PREMIA PROJECTS LIMITED - ENGAGED IN REAL ESTATE ACTIVITIES AT PREMIA CORPORATE CITY, PLOT NO. 201, SECTOR KP-V, GREATER NOIDA, GAUTAM BUDH NAGAR, UTTAR PRADESH – 201306, REGISTERED OFFICE AT J-4, SHOP NO. 4, BLOCK-J, KIRTI NAGAR, NEW DELHI – 110015

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Names of the Corporate Debtor along with PAN & CIN/ LLP No.	Solitaire Infomedia Private Limited PAN: AALCS6906R CIN: U72300DL2007PTC166196 **And** Premia Projects Limited PAN: AAGCP5733N CIN: U45200DL2012PLC235075 (Consolidated CIRP as per orders dated 12.02.2026 of Hon'ble NCLT, New Delhi Bench -V)
2.	Address of the registered office	Basement, J-4, Shop No. 4, Block-J, Kirti Nagar, New Delhi-110015
3.	URL of website	https://solitaireinfomediaandpremiaprojects.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Plot No. 201, Sector KP-V, Greater Noida, Gautam Budh Nagar, Uttar Pradesh – 201306
5.	Installed capacity of main products/ services	N.A.(Real Estate Project)
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending a request to Resolution Professional at jointcirp.solitairepremia@gmail.com
9.	Eligibility for resolution	Details can be sought by sending a request

	applicants under section 25(2)(h) of the Code is available at URL:	to Resolution Professional at jointcirp.solitairepremia@gmail.com
10.	Last date for receipt of expression of interest	05.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	15.04.2026
12.	Last date for submission of objections to provisional list	20.04.2026
13.	Date of issue of final list of prospective resolution applicants	30.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.05.2026
15.	Last date for submission of resolution plans	04.06.2026
16.	Process email id to submit Expression of Interest	jointcirp.solitairepremia@gmail.com

Note: Persons disqualified under section 29A of the code is ineligible to submit Expression of Interest. For detailed clause of sec 29A, you may access www.ibbi.gov.in

Jalesh Kumar Grover
RESOLUTION PROFESSIONAL
FOR CONSOLIDATED CIRP OF
SOLITAIRE INFOMEDIA PRIVATE LIMITED
AND PREMIA PROJECTS LIMITED
REGN NO. IBBI/IPA-001/IP-P00200/2017-2018/10390
EMAIL FOR CORRESPONDENCE:
JOINTCIRP.SOLITAIREPREMIA@GMAIL.COM
EMAIL REGD. WITH IBBI:
JK.GROVER27@GMAIL.COM
CONTACT NO: +98759-21490

Date: 21-03-2026
Place: Chandigarh

Public Notice For E-Auction Cum Sale

Sale of Immovable property mortgaged to IIFL Home Finance Limited (IIFL HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015. (Haryana) and **Branch Office at:- SCO 32, 2nd Floor, Pal Plaza, B Block, Ranjeet Avenue, Amritsar, Punjab- 143006/ 96 Rajinder Nagar, Near Tehsil Complex, Jalandhar-144001** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following property/ies pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues, The Sale will be done by the undersigned through e-auction platform provided at the **website: www.iiflonehome.com**

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Possession	Reserve Price
Mr. Mandeep Kumar S/o. Ramesh Kumar , Mrs.Palak D/o. Mandeep Kumar Kochhar Electrical **(Prospect No-IL10110270)**	**09/10/2025 Rs. 1072545/-** (Rupees Ten Lakh Seventy Two Thousand Five Hundred and Forty Five Only) **Bid Increase Amount Rs.25000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: Property out of Khasra No.20//5/3 min,Khataoni no1490/2064, Situated at Kot Khalsa Sub Urban, Abadi Guru Nanak Pura, Street no-7-B, Tehsil Amritsar-II Distt. Amritsar 143001-India. Area Adm. (In Sq. Ft.): Property Type: Land_Area, Built_Up_ Area, Carpet_ Area Property Area: 522.00, 519.80,441.83	**10/03/2026** **Total Outstanding As On Date 08/03/2026 Rs.1117791.41** (Rupees Eleven Lakh Seventy Thousand Seven Hundred Ninety One & Forty One Paise Only)	**Rs.1118000 /-** (Rupees Eleven Lakh Eighteen Thousand Only) **Earnest Money Deposit (EMD) Rs.111800/-** (Rupees One Lakh Eleven Thousand Eight Hundred Only)
Mrs. Najira Begum D/o. Sekh Manna Ali W/o. Rejaul S Sahil Sk Jari And Kadhai Art A/O Najira Begum Mr. Rejaul Sk S/o. Mojammel Sk **(Prospect No-IL10292299)**	**19/08/2025 Rs.2453559/-** (Rupees Twenty Four Lakh Fifty Three Thousand Five Hundred and Fifty Nine Only) **Bid Increase Amount Rs.25000/-** (Rupees Twenty Five Thousand Only)	All that part and parcel of the property bearing: House No.2, PHASE 1, bearing Khasra No. 41, 42 Situated at New Sun City Phase-1 Village Basti Danishmanda Tehsil and Distt Jalandhar ,Punjab, India, 144002 Area Admeasuring (In Sq. Ft.): Property Type: Land_Area, Super_Built_Up_Ar ea,, Carpet_ Area Property Area: 1040.00, 1026.00, 416.00	**10/03/2026** **Total Outstanding as On Date 08/03/2026 Rs.2619694.47/-** (Rupees Twenty Six Lakh Nineteen Thousand Six Hundred Ninety Four and Forty Seven Paise Only)	**Rs.1678000/-** (Rupees Sixteen Lakh Seventy Eight Thousand Only) **Earnest Money Deposit (EMD) Rs.167800/-** (Rupees One Lakh Sixty Seven Thousand Eight Hundred Only)

Date of Inspection of property	EMD Last Date	Date/ Time of E-Auction
22-April-2026 1100 hrs -1400 hrs	24-April-2026 till 5 pm.	27-April-2026 1100 hrs-1300 hrs.

Mode of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit **https://www.iiflonehome.com** and pay through link available for the property/ Secured Asset only. **Note:** Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. **For Balance Payment - Login https://www.iiflonehome.com >My Bid >Pay Balance Amount"**

TERMS AND CONDITIONS:-

1. For participating in e-auction, Intending bidders required to register their details with the Service Provider **https://www. iiflonehome.com,** well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
2. The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
3. The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
4. The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
5. The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
6. **Bidders are advised to go through the website https: // www.iiflonehome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.**
7. **For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- care@iiflonehome.com, Support Helpline no.1800 2672 499**.
8. For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- care@iiflonehome.com.
9. Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
10. Further the notice is hereby given to the Borrower/s, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
11. In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
12. AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IIFL-HFL will be final.

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost

Place:- Ludhiana/ Jalander, Date:21-March-2026 **Sd/- Authorised Officer, IIFL Home Finance Limited.**

EAST COAST RAILWAY

Tender No. CAOCRSPBBS-06-2026

NAME OF WORK : (1) CONSTRUCTION OF A ROAD OVER BRIDGE CONSISTING OF A 1 X 36.0 M COMPOSITE GIRDER AND 2 X 24.0 M COMPOSITE GIRDERS (BRIDGE PROPER) FOR THE RAILWAY PORTION IN LIEU OF LEVEL CROSSING NO. 246, ALONG WITH 8 X 25.040 M C/C RCC T-BEAM GIRDERS ON KANHEIPUR / NH-16 SIDE & 6 X 25.040 M RCC T-BEAM GIRDERS ON PATHARAKATA SIDE OF STATE GOVT. PORTION, LOCATED AT RAILWAY KM. 514/25-27 BETWEEN GANGADHARPUR (GNGD)-SOLARI (SLZ) STATIONS ON THE HOWRAH-VISAKHAPATNAM MAIN LINE UNDER KHURDA ROAD DIVISION.

(2) CONSTRUCTION OF A ROAD OVER BRIDGE CONSISTING OF A 1 X 36.0 M COMPOSITE GIRDER AND 2 X 24.0 M COMPOSITE GIRDERS (BRIDGE PROPER) FOR THE RAILWAY PORTION AT KM. 520/1-3 IN LIEU OF LEVEL CROSSING NO. 250, ALONG WITH 9 X 15.040 + 5 X 25.040 M C/C RCC T-BEAM GIRDERS ON BRAHMANAKUSADIHA & 2 X 15.04 M + 13 X 25.040 M RCC T-BEAM GIRDERS ON NH-5/JAYPUR SIDE OF STATE GOVT. PORTION, LOCATED AT RAILWAY KM. 519/31-33 IN BETWEEN SOLARI (SLZ)-BALUGAON (BALU) STATIONS ON HOWRAH-VISAKHAPATNAM MAIN LINE UNDER KHURDA ROAD DIVISION.

Advertised Value : ₹ 120,14,89,685.05, **EMD :** ₹ 61,57,500/-, **Period of Completion :** 24 Months.

Bidding Start Date : 31.03.2026

Tender Closing Date and Time : At 1200 Hrs. of 14.04.2026.

Manual offers are not allowed against this tender, and any such manual offer received shall be ignored.

Complete information including e-tender documents and corrigendum is available in website **www.ireps.gov.in**

Dy. Chief Engineer / Con / RSP / Bhubaneswar

PR-306/CI/25-26

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans

Regd: Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") Rule 8(5) read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram Haryana -122002 CIN: U65922HR1998PL042782 Phone No. +91-124-4131800, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
MR./ MRS. Kiran Soni W/O Dheeraj Swankar & MR./ MRS. Dheeraj Swankar S/O Ramesh Chandra Swankar Loan Account No. HL31CHLONS000005068217/AP-10162449	14.07.2025 And Rs.1374520/- (Rupees Thirteen Lakh Seventy Four Thousand Five Hundred Twenty Only) Due As On 13.07.2025 **Bid Increase Amount 10000/-**	**Symbolic Possession28-01-2026** **TOTAL OUTSTANDING** as On Date 10.10.2025 Rs.1374520/- (Rupees Thirteen Lakh Seventy Four Thousand Five Hundred Twenty Only) DUE AS ON 11.10.2025 with further interest & charges until payment of Full.	**10,50,000 (Rupees Thirteen lakh ten thousand only)** Earnest Money Deposit (EMD) **Rs. 1,05,000- (one lakh five thousand only**	**04-04-2026 (Inspection Time 10:00 AM to 05:00 PM)** **EMD Deposition Last Date 05-04-2026** **Date & Time of Auction 06-04-2026 (Auction Time 10:00 AM to 5:00 PM)**

Description Of The Immovable Property/ Secured Asset : All Piece And Parcel Of Patta No 6792 ,Gram Dariba, Gp Mehenduriya ,Ps Railmagra ,dist Rajasamand, Rajasthan 313211,Udaipur BOUNDARY:- East-Ram La Salvi - House,West-Bhagwan Lal Ji - Plot,North-House - Amar Singh,South-Aam Rasta

Place Of Emd Deposition / Place Of Auction: 1st Floor, SMB Plaza, Delhi gate, Udaipur - 313001

Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For details and queries, please refer the enclosed Auction Sale Notice or refer our website https://www.indiashelter.in or contact Authorized Officer, Mr. NAMAN BAPNA (8386825222).

DATE: 21.03.2026 PLACE: RAJASTHAN **FOR INDIA SHELTER FINANCE CORPORATION LTD**

FORM- G

INVITATION FOR EXPRESSION OF INTEREST FOR [CONSOLIDATED CIRP OF SOLITAIRE INFOMEDIA PVT. LTD. AND PREMIA PROJECTS LIMITED - ENGAGED IN REAL ESTATE ACTIVITIES AT PREMIA CORPORATE CITY, PLOT NO. 201, SECTOR KP-V, GREATER NOIDA, GAUTAM BUDH NAGAR, UTTAR PRADESH – 201306, REGISTERED OFFICE AT J-4, SHOP NO. 4, BLOCK-J, KIRTI NAGAR, NEW DELHI – 110015

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Solitaire Infomedia Private Limited** PAN: AALCS6906R CIN: U72300DL2007PTC166196 **And** **Premia Projects Limited** PAN: AAGCP5733N CIN: U45200DL2012PLC235075 (Consolidated CIRP as per orders dated 12.02.2026 of Hon'ble NCLT, New Delhi Bench -V)
2.	Address of the Registered Office	Basement, J-4, Shop No. 4, Block-J, Kirti Nagar, New Delhi-110015
3.	URL of website	https://solitaireinfomediaandpremiaprojects.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Plot No. 201, Sector KP-V, Greater Noida, Gautam Budh Nagar, Uttar Pradesh- 201306
5.	Installed capacity of main products/ services	N.A.(Real Estate Project)
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending a request to Resolution Professional at jointcirp.solitairepremia@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending a request to Resolution Professional at jointcirp.solitairepremia@gmail.com
10.	Last date for receipt of expression of interest	05.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	15.04.2026
12.	Last date for submission of objections to provisional list	20.04.2026
13.	Date of issue of final list of prospective resolution applicants	30.04.2026
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	05.05.2026
15.	Last date for submission of Resolution Plans	04.06.2026
16.	Process email id to submit Expression of Interest	jointcirp.solitairepremia@gmail.com

Note: Persons disqualified under section 29A of the code is ineligible to submit Expression of Interest. For detailed clause of sec 29A, you may access www.ibbi.gov.in

Jalesh Kumar Grover
Resolution Professional
For Consolidated CIRP of
Solitaire Infomedia Private Limited
and Premia Projects Limited
Regn No. IBBI/IPA-001/IP-P00200/2017-2018/10390
Email For Correspondence: jointcirp.solitairepremia@gmail.com
Email Regd. With IBBI: jk.grover27@gmail.com
Contact No: +98759-21490

Date: 21.03.2026
Place: Chandigarh

INTERNATIONAL CENTRE FOR THEORETICAL SCIENCES

ICTS — Tata Institute of Fundamental Research — tifr

An Autonomous Institute of the Department of Atomic Energy of Government of India and a Deemed to be University

No 151, Shivakote, Hessarghatta Hobli, Bengaluru (North)-560089, India, Tel : +91-80-46536000

RECRUITMENT NOTICE

Advertisement No: ICTS-Notice-2026/01 **Date: 21 March 2026**

The Centre is looking for highly motivated and self-driven individuals for an appointment for the following post at its Bengaluru Campus.

Sl No.	Position	Section	No. of posts	Upper age limit (as on 1st January 2026)	Consolidated Monthly Emoluments	Apply online/ Walk-in date
1	Project Scientific Assistant B	IT	1	28	63,900	Apply online

Interested candidates should apply only ONLINE latest by **12 April 2026.** For more information, please visit the website **www.icts.res.in.**

Establishment Section

OFFICE OF THE RECOVER OFFICER DEBTS RECOVERY TRIBUNAL -I, DELHI

4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

T.R.C. No. 3146/2022

BANK OF INDIA V/S RAM SINGH AND ANR.

As per my order dated **20.02.2026** the under mentioned property will be sold by public e-auction in the said Recovery Certificate as per the following schedule:-

The auction sale will be 'online e-Auctioning" through website https://bankeauctions.com

Date and Time of Auction : 23.04.2026 between 12.00 pm and 01.00 pm (with extensions of 5 minutes duration after 01.00 PM, if required)

S. No.	Description of the property	Reserve Price	EMD
1.	LAND AT PATWARI HALKA NO. (OLD)51, 128 (NEW) SURVEY NO. 44/7, VILLAGE - BHOJPUR, PIPAR GHAR ROAD, TEHSIL POHARI, DISTT, SHIVPURI, (M.P.)	Rs. 50.00 LACS	Rs. 5.00 LACS
2.	LAND AT PATWARI HALKA NO. 51, SURVEY NO. 44/8, VILLAGE - BHOJPUR, PIPAR GHAR ROAD, TEHSIL POHARI, DISTT, SHIVPURI, (M.P.)	Rs. 20.00 LACS	Rs. 2.00 LACS

TERMS AND CONDITIONS

1. All conditions of sale shall be governed by the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act. 1993 read with the Second & the Third Schedules to the income tax Act, 1961 and the Income Tax (Certificate Proceedings) Rules 1962 and also guided by the information Technology Act, 2000 as amended from time to time.
2. Property is sold on "as is and where is / on what it is basis".
3. Property can be inspection in consultation with the Authorized Officer of the CH bank.
4. Bids shall be submitted online before the last date and time given in the sale notice/ tender document.
5. The bid shall be accompanied by the EMD as specified in the public sale notice/tender document.
6. The e-Auction shall commence strictly at the schedule time and above the highest quotation received. Auction/Bidding time will initually be for a period of one hour and the closing time of the auction is system controlled ; the time will be get automatically extended by five minutes if any bid is received during the last five minutes, i.e. while active bid is in process and kept open till the auction-sale concludes.
7. Highest bid will be provisionally accepted on "subject-to-approval" basis and the highest bidder shall not have any right/title over the property until the sale is confirmed in his/her favour.
8. Intimation will be sent to the highest bidder through e-mail, Date of sending e-mail will be considered as date of intimation. If no intimation reaches, bidders are expected to take efforts to find out status from the Tribunal/Bank. Non-receipt of intimation should not be an excuse for default/non-payment.
9. Default of payment of bid amounts or the Poundage fee within the stipulated time shall render automatic cancellation of sale without any notice and the EMD, after defraying the expenses of sale, etc., will be forfeited at the discretion of the Recovery Officer, either in full or part.
10. The sale held in favour of the successful bidder, in normal circumstances, will be confirmed, on compliance of all terms and conditions of sale, on the expry of 30 days from date of auction sale.
11. No request for cancellation of sale of return of deposit either in part or full will be entertained.
12. The sale attracts Stamp Duty, Registration Charges, etc. as per relevant laws.
13. Sale Certificate will be issued only in the name/names of the bidders whose name/names are mentioned in the bid form.
14. No request for inclusion/substitution of names, other than those mentioned in the bid, in the sale certificate will be entertained.
15. Sale Confirmation/sale Certificate shall be collected in person or through an authorized person.
16. EMD of unsuccessful bidders will be received by such bidders from the Registry of DRT-I, on identification/production of identity proof viz., PAN Card, Passport, Voter's ID, Valid Driving License or Photo identity Crad issued by Govt. and PSUs. Unsuccessful bidders shall ensure return of their EMD and if not received within a reasonable time, immediately contact the Recovery Officer, DRT-I, Delhi/or the Bank.
17. Successful bidder /Auction Purchaser, on receipt of order of confirmation, shall contact the Certificate Holding Bank for delivery of title deeds and other documents related to the property.
18. The bank shall ensure that title deeds and other documents on confirmation of sale are forthwith taken delivery from the Tribunal and handed over to the auction purchaser and complaint of delay, if any will result in withholding of the amount till such time title deeds are delivered.
19. Delivery of possession of the property sold shall be as per Income Tax (Certificate Proceedings) Rules 1962.
20. All expenses and incidenal charges thereto shall be borne by the auction purchaser.
21. Prospective bidder has to register with the e-auction service provider.
22. Only upon verification of the bid form and confirmation of remittance of EMD the User ID issued by the e-auction service provider will be activated permitting the bidder to login the website of the service provider for bidding.
23. Bidders should not disclose their User ID as well as password and other materia information relating to the bidding to anyone to safeguard its secrecy.
24. Bidders are advised to charge the password immediately on receipt from the service provider.
25. Bidders may encounter certain unforeseen problems such as time lag, heavy traffic, system/ power failure at the Bidders end. To avoid losing out on bidding because of above -mentioned reasons, it is advised not to wait for the last moment.
26. The e-auction service provider, the officials of the bank, including their men, agents, servants, etc., facilitating the e-auction sale, shall maintain absolute strict confidentiality of the particulars of the bidders participating in the e-auction sale.
27. The e-auction service provider shall submit to the Recovery Officer as and when called for the "The Third Party Audit" certificate as per CVC norms on the software employed and used for the DRT auction -sales.
28. Matter be listed for filing affidavit of service of sale proclamation and for further proceedings on 01/04/2026.

RAVINDER KUAMR TOMAR
Recovery Officer-I
DEBTS RECOVERY TRIBUNAL-I, Delhi

केनरा बैंक Canara Bank

(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)

सिंडिकेट Syndicate

E-AUCTION SALE NOTICE

ARMB, Plot No. - 2 Ground Floor Near Hotel Deventure Namastey Chowk Karnal, Authorised officer :- Mr. Ranjeet Kumar, (M) 85728-16290, Mail ID: cb6290@canarabank.com

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable/Movable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) 8(6) &9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Canara Bank will be sold on **"As is where is","As is what is", and "Whatever there is"** in Eauction arranged by the service provider **M/s PSB Alliance (Baanknet), (8291220220), E-mail : support.BAANKNET@psballiance.com through the website https://baanknet.com/**

Sr. No. 01 TO 06 DATE OF E-AUCTION IS 07.04.2026 (12:30 PM TO 1:30 P.M.)

Sr. No. 01 TO 06 LAST DATE OF RECEIPT OF EMD IS 06.04.2026 UPTO 5:00 P.M.

SL No.	Branch Name/Name & Address of the Borrower(s)/ Guarantor(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No. / IFSC CODE / Possession notice
01	1. M/s Nandini Floor mills (Represented through its Proprietor Mr. Manjeet Singh) Address – Plot no. J-772, Near KG Plaza/Sales Tax Office, RIICO Industrial Area, Phase-II, Bhiwadi, Rajasthan- 301019. 2. Mr. Manjeet Singh s/o Late Sh. Inderjeet Singh Address –A-221, Gali No. 6, Yadav Nagar, Rewari, Haryana- 123401. 3. Smt. Saroj Devi w/o Late Sh. Inderjeet Singh (Guarantor) Address –A-220, Gali No. 6, Yadav Nagar, Rewari, Haryana- 123401.	All part and parcel of Land (Residential House) Comprised in Khewat no.115, Khatoni No 123, Rect no.13, Killa No. 5/1/1(2-8), Kita 1, land measuring 2K-8M its 17/48 share i.e. 17 Marla situated in Qutubpur Mohalla, Tehsil & Distt- Rewari, in the name of Smt. Saroj Devi Chauhan	Total liabilities as Demand Notice Dated 19.08.2019, Rs.97,59,943/- Plus further interest & other Charges (minus recovery, if any)	Rs. 74,00,000/-	Rs. 7,40,000/-	209272434 CNRB0006290 Symbolic Possession
02	1. M/s S.P Motors (Represented through its proprietor, Smt Poonam Rana W/o Sh Sanjay Rana) Address – H.No-1068/J/1, Dayanand Colony, Railway Road, Gurgaon -122001 2. Sh. Sanjay Rana S/o Sh. Uday Singh (Guarantor) Address – H.No-1068/J/1,Dayanand Colony,Railway Road,Gurgaon -122001	Flat No. N-49, 6th Floor, Hill View Garden, 08 Milestone Road Alwar Byepass Road Bhiwadi, Tehsil Tijara Distt. Alwar Rajasthan – 301019	Total liabilities as Demand Notice Dated 19.07.2018, Rs.38,53,582/- Plus further interest & other Charges (minus recovery, if any)	Rs. 12,75,000/-	Rs. 1,27,500/-	209272434 CNRB0006290 Physical Possession
03	1. M/s Yuvraj International, Prop. Smt. Seema VPO Saundhapur Panipat Off: Jatal Road, Near LSBT School, Panipat-132103 2. Sh. Mukesh Kumar Saini S/o Sh. Ishwar Dass Saini 1 Govt. School, Saundhapur Panipat-132103. 3. Smt. Seema Saini W/o Mukesh Saini D/O Mal Singh Near Chakki VPO Saundhapur, Panipat-132103.	Property measuring 1 Kanal 13 Marla comprised in Khewat No. 57 Khatoni No. 69 Khasra No. 28//23/2(0-11), 36//11/1(2-0), 21/1/2(0-19), 37//3/2(8-4), 6/2(7-4), 7/1/2(1-12), 7/2/2(4-5), 8(7-11), 13(8-0), 14/2(8-10), 15/2(5-6), 16/2/2(4-14), 17(8-0), 18/1(4-4), 25/2(7-10), total area being share of 33/1580 of 79 Kanal and 1 Kanal 13 Marla is part of Khasra No. 37/14/2 situated in north side of Sondhapur as per relinquish deed which is executed in the office of S R Panipat vide vasika no. 765 dated 07.05.2012 in the name of Smt. Seema W/o Mukesh Mutation no. 2925 dated 23.05.2012 owned by Smt. Seema W/o Sh. Mukesh.	Total liabilities as Demand Notice Dated 01.11.2017, Rs.32,05,261.18/- Plus further interest & other Charges (minus recovery, if any)	Rs. 93,00,000/-	Rs. 9,30,000/-	209272434 CNRB0006290 Symbolic Possession
04	M/s Shiv Bhatta Company Address :- Village & Post Aurangabad, Tehsil Hodal, District Palwal, Haryana 121105. Sh. Sunil Kumar Bindal S/o Sh. Satish Kumar Address:- H No. DN-62/1, Ward No. 14 Near Satish Bindal Shutter Wale, Railway Road, Palwal Haryana 121102 Smt. Sunita Chauhan w/o Sh. Daler Singh Chauhan, Address:- Main Market, Near Laxman Seth House, Aurangabad (83), Palwal, Haryana, 121105	All the part and parcel of property measuring 1694 sq. Yards which is forming part of Rect No. 175, Killa No. 10 (4-12) total measuring 04 Kanal 12 Marlas to the extent of 56/92nd share i.e. 02 Kanal 16 Marla situated at NH-2 bye pass road, Village Aurangabad, Tehsil Hodal, District Palwal, Haryana-121105. Bounded: On the North by : Tejvir Singh, On the South by : 33 Ft Road, On the East by : NH-2 Highway, On the West by : Sh. Daler Singh.	Total liabilities as Demand Notice Dated 20.01.2023, Rs.70,23,585.29/- Plus further interest & other Charges (minus recovery, if any)	Rs. 2,70,00,000/-	Rs. 27,00,000/-	209272434 CNRB0006290 Symbolic Possession
05	M/s Micronet Infocom H No. 23/4 Gali Opp. Ragunath Mandir Mohalla Sayedwara Old Faridabad Haryana 121002. Smt. Komal Madan D/o Sh. Subhash Chand H No. A-2678, Block-A, Green Fields Colony Faridabad Haryana 121010. Smt. Jyoti Bhatt W/o Sh. Kabir Bhatt H No. A-2678, Block-A, Green Fields Colony Faridabad Haryana 121010.	All that Part and Parcel of Residential House measuring (157 Sq yds) at MCF 23/4, Gali opposite Raghunath Mandir, Mohalla Sayedwara, Old Faridabad, Distt Faridabad in the name of Smt. Komal Madan D/o Sh. Subhash Chand.	Total liabilities as Demand Notice Dated 12.01.2015, Rs.1,01,33,479.48/- Plus further interest & other Charges (minus recovery, if any)	Rs. 39,90,000/-	Rs. 3,99,000/-	209272434 CNRB0006290 Symbolic Possession
06	M/s SPL Industries Through Its Prop. Sh. Pawan Kumar S/o Sh. Bisram Address - Plot no 675, Gali No 3 Dabua Pali Road, Near Sakshi Dharamkanta, NIT Faridabad, 121004. Sh. Pawan S/o Sh. Bisram Address - Old Plot No. 44-45 Gazipur Road Dabua Colony, 15 FT Road, NIT Faridabad 121004	All part and parcel of property at Plot no-10 measuring 100 Sq Yards situated at Khewat no-186,Khatoni no-233,Murabba No-37,Killa No- 15(8-0),16/1(4-5),16/2(3-15) waka mouja Dabua vide transfer deed no 16467 dated 26.02.2015 in the name of Pawan S/o Sh. Bisram situated at New Dabua Colony,NIT Faridabad.	Total liabilities as Demand Notice Dated 14.10.2019, Rs. 51,14,219.17/- Plus further interest & other Charges (minus recovery, if any)	Rs. 20,00,000/-	Rs. 2,00,000/-	209272434 CNRB0006290 Symbolic Possession

OTHER TERMS AND CONDITIONS:

A) Auction/bidding shall be only through "Online Electronic Bidding" through the website **https://BAANKNET.com** Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
B) The property can be inspected, with Prior Appointment with **Authorised Officer, on 04.04.2026 (Sr. No. 1-6).**
C) The property is being sold with all the existing and further encumbrances whether known or unknown to the bank. The Authorised officer/Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. The purchaser should conduct due diligence on all aspects related to the property to his satisfaction. The bidder are advised to in their own interest to satisfy themselves with the title and correctness of others details pertaining to the secured assets including the size/area of the immovable secured asset in question and also ascertain any other dues/liabilities/encumbrances from the concerned authorities to their satisfaction before submitting the bid. The purchaser shall not be entitled to make any claim against the Authorised officer/ Secured Creditors in this regard at a later date.
D) In the event of any default in payment of any of the amounts, or if the sale is not completed by reasons of default on the part of the purchaser/ bidder within the aforesaid time limit, the bank shall be entitled to forfeit all monies paid by the purchaser/ bidder till then and put up the secured asset(s) for sale again, in its absolute discretion. Further, all costs, expenses incurred by the bank on account of such resale shall be borne and paid by the defaulting purchaser.
E) The property will be sold for the price which is more than the Reserve Price and the participating bidders may improve their offer further during auction process.
F) EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (Baanknet) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before **06.04.2026 (Sr. No. 1-6).**
G) Intending bidders shall hold a valid digital signature certificate and e-mail address. For details with regard to digital signature please contact the service provider M/s PSB Alliance (Baanknet), Help Desk No. (8291220220), E-mail: support.baanknet@psballiance.com through the website https://baanknet.com/
H) After payment of the EMD amount, the intending bidders should submit a copy of the following documents/details on or before **06.04.2026 (Sr. No. 1-6) by 05:00 PM. to Canara Bank, ARM Branch, Plot No-2, Ground Floor, Near Hotel Deventure, Namaste Chowk, Karnal by hand or by email.**
i) Demand Draft/ Pay order towards EMD amount. If paid through RTGS/NEFT, acknowledgement receipt thereof with UTR No.
ii) Photocopies of PAN Card, ID Proof and Address proof. However, successful bidder would have to produce these documents in original to the Bank at the time of making payment of balance amount of 25% of bid amount.
iii) Bidders Name. Contact No. Address, E Mail Id.
iv) Bidder's A/c details for online refund of EMD.
I) The intending bidders should register their names at portal https://baanknet.com/ and get their User ID and password free of cost. Prospective Bidders may avail online training on E-auction from the service provider **M/s PSB Alliance (Baanknet), Helpdesk No – 8291220220 (E-mail ; support. baanknet@psballiance.com) and Sh. Animesh Jain, Mobile Number 7046612345(Email animesh@procure247.com), through the website https://baanknet.com/.**
J) EMD deposited by the unsuccessful bidder shall be refunded to them. The EMD shall not carry any interest.
K) Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of **Rs. 50,000/-** The bidder who submits the highest bid (above the Reserve price) on closure of 'Online' auction shall be declared as successful bidder. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.
L) The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on declaring him/her as the successful bidder and the balance within 15 days from the date of confirmation of sale by the secured creditor. This amount shall be deposited by way of Demand Draft in favour of Authorized Officer, Canara Bank, ARM Branch OR shall be deposited through RTGS/NEFT/Fund Transfer to credit of account of Canara Bank, ARM Branch, **A/c. No. 209272434, IFSC Code: CNRB0006290.** If the successful bidder fails to pay the sale price, the deposit made by him shall be forfeited by the Authorised Officer without any notice and property shall forthwith be put up for sale again.
M) For sale proceeds of Rs. 50.00 Lakhs (Rupees Fifty Lakhs) and above, the successful bidder will have to deduct TDS at the rate 1% on the Sale proceeds and submit the original receipt of TDS certificate to the Bank.
N) All charges for conveyance, stamp duty/ GST/ registration charges etc., as applicable shall be borne by the successful bidder only.
O) Authorised Officer reserves the right to postpone/ cancel or vary the terms and conditions of the e-auction without assigning any reason thereof.
P) In case there are bidders who do not have access to the internet but interested in participating the e-auction, they can approach concerned Circle office or Canara Bank, ARMB, Plot No-2, Ground Floor, Near Hotel Deventure, Namaste Chowk, Karnal who, as a facilitating centre, shall make necessary arrangements.
Q) For further details contact Mr. Ranjeet Kumar, Chief Manager Canara Bank Asset Recovery Management Branch (ARMB), Karnal, Ph. No. 0184-4041820, 85728-16290 during office hours on any working day. E-mail id: cb6290@canarabank.com OR the service provider BAANKNET (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/8291220220/9892219848/ 8160205051, Email:support.BAANKNET@psballiance.com).

SPECIAL INSTRUCTION/CAUTION

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back –up, power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

आरकाम ऋण धोखाधड़ी मामला

सीबीआइ ने अनिल अंबानी से सात घंटे पूछताछ की

नई दिल्ली, 20 मार्च (भाषा)।

सीबीआइ ने भारतीय स्टेट बैंक की शिकायत पर रिलायंस कम्युनिकेशंस लिमिटेड (आरकाम) और अनिल अंबानी के खिलाफ दर्ज 2,929 करोड़ रुपए के धोखाधड़ी मामले के संबंध में शुक्रवार को उद्योगपति से सात घंटे से अधिक समय तक पूछताछ की। अधिकारियों ने यह जानकारी दी। उन्होंने बताया कि लगातार दूसरे दिन, अनिल अंबानी सुबह करीब 10 बजे एजंसी के मुख्यालय पहुंचे और शाम करीब 5.15 बजे कार्यालय से रवाना हुए। अधिकारियों ने कहा कि केंद्रीय अन्वेषण ब्यूरो (सीबीआइ) ने बैंक द्वारा कंपनी को जारी की गई ऋण निधि में धन के कथित हेरफेर, गबन और अन्य अनियमितताओं के संबंध में पूछताछ की और कई दस्तावेजों के बारे में भी जानकारी मांगी।

सीबीआइ के प्रवक्ता ने एक बयान में कहा, 19 मार्च, 2026 को पूछताछ अधूरी रह जाने के कारण उन्हें 20 मार्च, 2026 यानी आज सीबीआई कार्यालय में फिर से पेश होने के लिए बुलाया गया था। आरोपी अनिल डी अंबानी आज सीबीआइ मुख्यालय में जांच अधिकारी के सामने आगे की पूछताछ के लिए फिर से पेश हुए और उनसे लगभग सात घंटे तक पूछताछ की गई। प्रवक्ता ने कहा कि रिलायंस कमर्शियल फाइनेंस लिमिटेड से जुड़े ऋण चूक और धोखाधड़ी के एक अलग मामले में, सीबीआई ने शुक्रवार को ऑथम इन्वेस्टमेंट एंड इंफ्रास्ट्रक्चर लिमिटेड से संबंधित पूर्णकालिक निदेशक दिवी डांगी से पूछताछ की, जिसने जांच के दायरे में आने वाली कंपनियों – रिलायंस कमर्शियल फाइनेंस लिमिटेड और रिलायंस होम फाइनेंस लिमिटेड – की संपत्तियों का अधिग्रहण किया है। इस मामले में 57.47 करोड़ रुपए की धोखाधड़ी शामिल है, जिसमें सीबीआइ ने बैंक ऑफ महाराष्ट्र को धोखा देने के आरोप में रिलायंस कमर्शियल फाइनेंस लिमिटेड, देवांग प्रवीण, रविंद्र सोमयाजुला राव और लोकसेवकों सहित अन्य अज्ञात संस्थाओं के खिलाफ मामला दर्ज किया है। अंबानी के प्रवक्ता ने एक बयान में कहा था, इस पेशी से अंबानी की यह प्रतिबद्धता प्रदर्शित होती है कि वह इस मामले में सभी एजेंसियों के साथ पूर्ण सहयोग करेंगे। कल भी इस मामले के सिलसिले में जांच एजेंसी ने उद्योगपति से करीब आठ घंटे तक पूछताछ की थी। अधिकारियों ने बताया कि भारतीय स्टेट बैंक (एसबीआइ) से 2,929 करोड़ रुपये की धोखाधड़ी करने के आरोप में सीबीआई ने पिछले साल अगस्त में अंबानी के खिलाफ मामला दर्ज किया था। एसबीआइ की शिकायत के अनुसार, कंपनी पर विभिन्न ऋणदाताओं का 40,000 करोड़ रुपए से अधिक का बकाया था, जिसमें अकेले सार्वजनिक क्षेत्र के बैंक को 2018 के आंकड़ों के अनुसार 2,929 करोड़ रुपए का नुकसान हुआ। यह शिकायत अब प्राथमिकी का हिस्सा है।

अधिकारियों ने कहा कि केंद्रीय अन्वेषण ब्यूरो (सीबीआइ) ने बैंक द्वारा कंपनी को जारी की गई ऋण निधि में धन के कथित हेरफेर, गबन और अन्य अनियमितताओं के संबंध में पूछताछ की और कई दस्तावेजों के बारे में भी जानकारी मांगी।

प्रधानमंत्री मोदी ने पश्चिम एशिया में ऊर्जा अवसंरचना पर हुए हमलों की निंदा की

जनसत्ता ब्यूरो
नई दिल्ली, 20 मार्च।

प्रधानमंत्री नरेंद्र मोदी ने शुक्रवार को बहरीन के शाह हमद बिन ईसा अल खलीफा से बात कर पश्चिम एशिया के मौजूदा हालात पर चर्चा की और क्षेत्र में ऊर्जा व असैन्य बुनियादी ढांचे पर हुए हमलों की निंदा की।

प्रधानमंत्री ने बहरीन के शासक से टेलीफोन पर हुई बातचीत के दौरान नौवहन की स्वतंत्रता सुनिश्चित करने और जहाजरानी मार्गों को सुरक्षित और खुला रखने के महत्व पर जोर दिया। मोदी ने कहा, बहरीन के शाह हमद बिन ईसा अल खलीफा के साथ सार्थक चर्चा हुई और मैंने उन्हें और बहरीन के लोगों को ईद-उल-फितर की हार्दिक शुभकामनाएं दीं। मोदी ने 'एक्स' पर एक पोस्ट में कहा, हमने पश्चिम एशियाई क्षेत्र की मौजूदा स्थिति पर चर्चा की। हमने क्षेत्र में ऊर्जा व असैन्य बुनियादी ढांचे पर हुए हमलों की निंदा की और वैश्विक खाद्य, ईंधन और उर्वरक सुरक्षा पर उनके प्रतिकूल प्रभाव को रेखांकित किया। प्रधानमंत्री ने बहरीन में भारतीय समुदाय की भलाई को लेकर लगातार समर्थन के लिए धन्यवाद भी दिया। अमेरिका और इजराइल द्वारा 28 फरवरी को ईरान पर हमले के बाद यह दूसरी बार था, जब मोदी ने बहरीन के शासक से बात की। इस्लामिक गणराज्य ने भी अपने कई खाड़ी पड़ोसी देशों पर हमला कर जवाबी कार्रवाई की।

फरवरी में 194 दवाएं गुणवत्ता मानकों पर फेल

जनसत्ता ब्यूरो
नई दिल्ली, 20 मार्च।

देश में दवाओं की गुणवत्ता की निगरानी के तहत फरवरी में की गई नियमित जांच में बड़ी संख्या में दवाएं मानकों पर खरी नहीं उतरीं। केंद्रीय औषधि प्रयोगशालाओं द्वारा 60 दवा नमूनों को मानक गुणवत्ता स्तर का नहीं पाया गया।

जबकि राज्य स्तरीय प्रयोगशालाओं में 134 दवा नमूने इसी श्रेणी के मिले। इस तरह कुल 194 दवाएं गुणवत्ता मानकों पर फेल पाई गईं। रपट के अनुसार इन दवाओं को विभिन्न निर्धारित गुणवत्ता मानकों में असफल रहने के आधार पर मानक गुणवत्ता का नहीं घोषित किया गया। हालांकि यह स्पष्ट किया गया है कि यह समस्या केवल जांच किए गए बैच तक सीमित है और बाजार में उपलब्ध अन्य बैचों पर इसका असर नहीं माना जाना चाहिए। इसके अलावा फरवरी महीने में 4 दवा नमूनों को नकली भी पाया गया। इनमें एक नमूना गाजियाबाद (उत्तर क्षेत्र), दो नमूने दिल्ली और एक नमूना असम से संबंधित है। जांच में सामने आया कि इन दवाओं को अनधिकृत निर्माताओं द्वारा अन्य कंपनियों के ब्रांड नाम का इस्तेमाल कर तैयार किया गया था।

केंद्र सरकार ने किया राष्ट्रीय दंत आयोग का गठन

जनसत्ता ब्यूरो
नई दिल्ली, 20 मार्च।

देश में दंत चिकित्सा शिक्षा और स्वास्थ्य सेवाओं की गुणवत्ता में सुधार के लिए केंद्र सरकार ने राष्ट्रीय दंत आयोग का गठन किया। यह भारतीय दंत परिषद की जगह लेगा और यह व्यवस्था शुक्रवार से लागू हो गई। नई प्रणाली के तहत दंत शिक्षा को वैश्विक मानकों के अनुरूप बनाया जाएगा। साथ ही देशभर में सस्ती और बेहतर मुंह की देखभाल सेवाओं को लोगों तक सुलभ तरीके से पहुंचाई जाएगी।

भारतीय दंत परिषद की लेगी जगह।

नई व्यवस्था के तहत राष्ट्रीय दंत आयोग के साथ तीन स्वायत्त बोर्ड भी गठित किए गए हैं, जो अलग-अलग क्षेत्रों में काम करेंगे। इनमें पूर्वस्नातक और स्नातकोत्तर दंत चिकित्सा शिक्षा बोर्ड, दंत मूल्यांकन और रेटिंग बोर्ड और नैतिकता और दंत पंजीकरण बोर्ड शामिल हैं। ये सभी संस्थाएं मिलकर दंत शिक्षा, संस्थानों के मूल्यांकन और डाक्टरों के आचरण व पंजीकरण से जुड़े मामलों की निगरानी करेंगी। आयोग के अध्यक्ष के रूप में डा संजय तिवारी की नियुक्ति की गई है, जबकि डा मौसमी गोस्वामी को पार्ट-टाइम सदस्य बनाया गया है। इसके अलावा विभिन्न बोर्डों में भी कई विशेषज्ञों को जिम्मेदारी दी गई है।

वस्त्र क्षेत्र में सुधार के लिए होगा नवाचार और आधुनिक तकनीक का इस्तेमाल

जनसत्ता ब्यूरो
नई दिल्ली, 20 मार्च

वस्त्र क्षेत्र में सुधार के लिए नवाचार और आधुनिक तकनीक के इस्तेमाल को बढ़ाया जाएगा। शुक्रवार को केंद्रीय वस्त्र मंत्री गिरिराज सिंह ने आगरा का दौरा कर कालीन, हस्तशिल्प, जूते-चप्पल और तकनीकी वस्त्र क्षेत्रों की प्रगति और संभावनाओं की समीक्षा की।

इस दौरान उन्होंने इन क्षेत्रों को वैश्विक स्तर पर प्रतिस्पर्धी बनाने के लिए स्थिरता, नवाचार और आधुनिक तकनीकों के उपयोग करने का निर्देश दिया। मंत्री ने कहा कि उद्योग में वनस्पति रंगों, आर्गेनिक ऊन और पर्यावरण के अनुकूल तकनीकों का उपयोग बढ़ रहा है। इससे अंतरराष्ट्रीय गुणवत्ता मानकों को हासिल करने में मदद मिलेगी। मंत्री ने जूते-चप्पल निर्माण इकाई का दौरा कर क्षेत्र में हो रहे नवाचारों की समीक्षा की। उन्होंने कहा कि तकनीकी वस्त्र के उपयोग से उत्पादों की गुणवत्ता और निर्यात क्षमता में सुधार हो रहा है। युवा पेशेवरों की भूमिका की भी उन्होंने सराहना की। हितधारकों के साथ बैठक में तकनीकी वस्त्रों के उपयोग को बढ़ाने, एआइ और उच्च गुणवत्ता वाले निर्यात-उन्मुख फुटवियर उत्पादन पर जोर दिया गया।

केन फिन होम्स लिमिटेड

Can Fin Homes Ltd
CIN - L85110KA1987PLC008699 1652/57/1, पहला तल, मेन पोस्ट ऑफिस के पास, सरकूलर रोड, रेवारी-123401
ई-मेल : rewari@canfinhomes.com मो. : 7625079233

मांग सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का सं54) की धारा 13(2) के अधीन

1. श्रीमती. मीना पत्नी श्री सुमित, खेवट नं. 3254, 4663,3651, मुरबा नंबर 140, किला नंबर 28(1-12), पजावा कॉलोनी (पूजावा कॉलोनी), झज्जर-124103।
2. श्री सुमित पुत्र श्री बलजीत, खेवट नं. 3254, 4663,3651, मुरबा नंबर 140, किला नंबर 28(1-12), पजावा कॉलोनी (पूजावा कॉलोनी), झज्जर-124103।
3. श्रीमती. मीना पत्नी श्री सुमित, निवासी मकान नंबर 311, गांव-अछेज(119), जिला-झज्जर-124106।
4. श्री सुमित पुत्र श्री बलजीत, निवासी मकान नंबर 311, गांव-अछेज(119), जिला-झज्जर-124106।

बंधक रखी आस्ति का विवरण

आवासीय प्लॉट में खेवट नंबर 3254 माप 11 कनाल 18 मरला, खेवट नंबर 4663 माप 23 कनाल 6 मरला और खेवट नंबर 3651 रेक्ट नंबर 140 किला नंबर 28(1-12) 1 कनाल 12 मरला शामिल है। इस प्रकार, कुल माप 36 कनाल 16 मरला है, इसका 5/736 वां हिस्सा यानी 5 मरला यानी 155 वर्ग गज पजावा कॉलोनी, झज्जर, तहसील और जिला झज्जर-124103 (एचआर), पूर्वः ओम प्रकाश का प्लॉट, पश्चिमः सडक, उत्तरः गली, दक्षिणः सुमन देवी का प्लॉट

आप को सरफासी ऐक्ट, 2002 की धारा 13 (2) के अधीन पंजीकृत मांग सूचना क्रमांक 1 को प्रेषित की गई थी। परंतु सूचना बिना सुपुर्दगी वापस प्राप्त की जा चुकी है। अतएव अधोहस्ताक्षरी ने उक्त अधिनियम के अनुसार उक्त कर्जदार/रों के अंतिम ज्ञात पते के परिसर पर चस्पा करवा दी है। अतः समाचार पत्र में यह सूचना प्रकाशित की जा रही है। चूंकि आप मंजूरी की शर्तों का पालन करने में असफल रहे हैं, अतः यह खाता एनएचबी के दिशानिर्देशों के अनुसार दिनांक 30.04.2024 को गैर निष्पादक आस्ति के रूप में वर्गीकृत किया जा चुका है। एतद्वारा आपसे उपरोक्त राशि का भुगतान दिनांक 16.03.2026 से उस पर संविदा दर पर ब्याज सहित इस सूचना के प्रकाशन की तिथि से 60 दिन के भीतर करने की मांग की जाती है, जिसमें विफल रहने पर अधोहस्ताक्षरी सरफासी ऐक्ट के अधीन उपरोक्त प्रतिभूति प्रवर्तित करने के लिए कार्यवाही प्रारंभ करने हेतु बाध्य होगा। इसके अतिरिक्त कर्जदारों / गारंटरों का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

दिनांक : 20.03.2026 स्थान : रेवाडी — प्राधिकृत अधिकारी, केन फिन होम्स लि.

सार्वजनिक सूचना

केंद्र सरकार, के समक्ष
कंपनी रजिस्ट्रार, आरओसी दिल्ली।
एलएलपी के पंजीकृत कार्यालय को "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "हरियाणा राज्य" में स्थानांतरित करने हेतु विज्ञापन।
सीमित देयता भागीदारी अधिनियम, 2008 की धारा 13 की उप-धारा (3) के विषय में और सीमित देयता भागीदारी (एलएलपी का निगमन) नियम, 2009 के नियम 17 के विषय में

और

जंबोरी रिसॉर्ट्स इंडिया एलएलपी
(LLPIN-AAO-5368), जिसका पंजीकृत कार्यालय : **ए-220 एस/एफ, डिफेंस कॉलोनी, नई दिल्ली, दिल्ली, भारत-110 024** में स्थित है, के मामले में।

.....आवेदक

आम जनता को सूचित किया जाता है कि **जंबोरी रिसॉर्ट्स इंडिया एलएलपी**, सीमित देयता भागीदारी अधिनियम, 2008 की धारा 13 (3) के तहत **कंपनी रजिस्ट्रार, आरओसी दिल्ली।** को आवेदन करने का प्रस्ताव करती है, ताकि एलएलपी अपने पंजीकृत कार्यालय को **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"हरियाणा राज्य"** में स्थानांतरित कर सकें। अर्थात **ए-220 एस/एफ, डिफेंस कॉलोनी, नई दिल्ली, भारत - 110 024** से **बीपी-2-1205बी बेवर्ली पार्क-II कॉन्डोमिनियम, एमजी रोड, गुड़गांव, हरियाणा, भारत-122002** में।

कोई भी व्यक्ति जिसका हित एलएलपी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, तो वह **एमसीए-21 पोर्टल (www.mca.gov.in)** पर निवेशक शिकायत प्रपत्र भरकर या अपने हितों की प्रकृति और विरोध के कारणों का उल्लेख करते हुए हलफनामे के साथ अपनी आपत्तियां **कंपनी रजिस्ट्रार, आरओसी दिल्ली।** को **चौथी मंजिल, आईएफसीआई टावर, 61, नेहरू प्लेस, नई दिल्ली, भारत - 110 019** पर इस सूचना के प्रकाशन की तिथि से **21 (इक्कीस) दिनों** के भीतर भेज सकता है, जिसकी एक प्रति आवेदक एलएलपी के पंजीकृत कार्यालय के पते पर भी भेजी जानी चाहिए **ए-220 S/F, डिफेंस कॉलोनी, नई दिल्ली, भारत - 110 024.** ईमेल: jamboreecreekgoa@gmail.com

जंबोरी रिसॉर्ट्स इंडिया एलएलपी की ओर से
राजिंदर शर्मा
(नामित भागीदार)
दिनांक: 21.03.2026
स्थान : नई दिल्ली
डीपीआईएन: 00252490

फॉर्म-जी
अभिरूचि की अभिव्यक्ति हेतु आमंत्रण

[सोलिटायर इंफोमेडिया प्राइवेट लिमिटेड और प्रीमियम प्रोजेक्ट्स लिमिटेड का समेकित सीआइआरपी-प्रीमियर कॉरपोरेट सिटी में रियल एस्टेट गतिविधियों में संलग्न, प्लॉट नं 201, सेक्टर केपी-V, ग्रेटर नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश-201306, पंजीकृत कार्यालय, जे-4 दुकान संख्या 4, ब्लॉक-जे, कीर्ति नगर, नई दिल्ली-110015

(भारतीय दिवाला और शोधन अक्षमता (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 36ए के उप विनियम (1) के अधीन)

संबंधित विवरण

1.	पेन और सीआईएन/एलएलपी नंबर के साथ कॉरपोरेट देनदार का नाम	**सोलिटायर इंफोमेडिया प्राइवेट लिमिटेड** PAN: AALCS6906R CIN: U72300DL2007PTC166196 और **प्रीमियम प्रोजेक्ट्स लिमिटेड** PAN: AAGCP5733N CIN: U45200DL2012PLC235075 (माननीय एनसीएलटी, नई दिल्ली पीठ-V के दिनांक 12.02.2026 के आदेशों के अनुसार समेकित सीआईआरपी)
2.	पंजीकृत कार्यालय का पता	धरातल, जे-4 दुकान संख्या 4, ब्लॉक-जे, कीर्ति नगर, नई दिल्ली-11001
3.	वेबसाइट का यूआरएल	https://solitaireinfomediaandpremiaprojects.ibc2016.net/
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	प्लॉट नं 201, सेक्टर केपी-V, ग्रेटर नोएडा, गौतम बुद्ध नगर, उत्तर प्रदेश-201306
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एन.ए. (रियल एस्टेट प्रोजेक्ट)
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	एन.ए.
7.	कामगार/कर्मचारियों की संख्या	0
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदार की सूची सहित अन्य विवरण यूआरएल पर उपलब्ध हैं	jointcirp.solitairepremia@gmail.com पर प्रस्ताव पेशेवर से अनुरोध भेजगर विवरण मांगा जा सकता है
9.	कोड की धारा 25(2)(एच) के अधीन प्रस्ताव आवेदकों के लिए पात्रता यूआरएल पर उपलब्ध हैं	jointcirp.solitairepremia@gmail.com पर प्रस्ताव पेशेवर से से अनुरोध भेजगर विवरण मांगा जा सकता है।
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति की अंतिम तिथि	05.04.2026
11.	प्रत्याशित प्रस्ताव आवेदकों की अनंतिम सूची जारी करने की तिथि	15.04.2026
12.	अनंतिम सूची पर आपत्तियों के प्रस्तुतिकरण की अंतिम तिथि	20.04.2026
13.	प्रत्याशित प्रस्ताव आवेदकों की अनंतिम सूची जारी करने की तिथि	30.04.2026
14.	प्रस्ताव आवेदकों से सूचना ज्ञापन, मूल्यांकन सारणी, प्रस्ताव योजना हेतु अनुरोध जारी करने की तिथि	05.05.2026
15.	प्रस्ताव योजना के प्रस्तुत करने की अंतिम तिथि	04.06.2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने की प्रक्रिया ईमेल आईडी	jointcirp.solitairepremia@gmail.com

नोटः कोड की धारा 29ए के तहत अयोग्य ठहराए गए व्यक्ति रुचि की अभिव्यक्ति प्रस्तुत करने के लिए अयोग्य है। धारा 29ए के विस्तृत खंड के लिए, आप **www.ibbi.gov.in** तक पहुंच सकते हैं।

श्री जलेश कुमार ग्रोवर
प्रस्ताव पेशेवर
सोलिटायर इंफोमेडिया प्राइवेट लिमिटेड
और प्रीमियम प्रोजेक्ट्स लिमिटेड
का समेकित सीआइआरपी
Regn No. IBBI/IPA-001/IP-P00200/2017-2018/10390
पत्रचार के लिए ई-मेलः jointcirp.solitairepremia@gmail.com
दिनांकः 21.03.2026 — आईबीबीआई के साथ पंजी ई-मेलः jk.grover27@gmail.com
स्थानः चंडीगढ़ — संपर्क नंबरः +98759-21490

कार्यालय वसूली अधिकारी ऋण वसूली अधिकरण-I, दिल्ली

चौथी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

TRC/3146/2022

बिक्री उद्घोषणा

बैंक ऑफ इंडिया बनाम राम सिंह एवं अन्य

बैंक और वित्तीय संस्थान की ऋण वसूली अधिनियम 1993 के साथ पठित आयकर अधिनियम 1961 की द्वितीय अनुसूची के नियम 38, 52(2) के अन्तर्गत बिक्री की उद्घोषणा

(सीडी 1) राम सिंह पुत्र राज बाली सिंह, प्रोपराईटर – वत्स फ्यूल इंडस्ट्रीज, गांव भोजपुर, तहसील फारी, जिला शिवपुरी, म.प्र.
और: डी-171, सेक्टर-49, गौतम बुद्ध नगर, नोएडा, यूपी.
और: रावल हाउस, बिलालगे जोगपुर, तहसील सदर, जिला प्रतापगढ़, यूपी.
और: डी-18, सेक्टर-7, नोएडा, यूपी.
और: 1/46, लेन नंबर 3, न्यू अशोक नगर, दिल्ली
(सीडी 2) शीला सिंह (मृतक, कानूनी उत्तराधिकारियों के माध्यम से प्रतिनिधित्व) पत्नी राम सिंह
(2ए) राम सिंह पुत्र राज बाली सिंह, डी-171, सेक्टर-49, गौतम बुध नगर, नोएडा, यूपी.
(2बी) रोबेश पुत्र राम सिंह, डी-171, सेक्टर-49, गौतम बुद्ध नगर, नोएडा, यूपी.
(2सी) रवीन वत्स पुत्र राम सिंह, डी-171, सेक्टर-49, गौतम बुद्ध नगर, नोएडा, यूपी.

1. जहाँ पर पीठासीन अधिकारी, ऋण वसूली अधिकरण-I, द्वारा ओ.ए. नं. 424/2016 में टी.आर.सी सं. 3146/2022 द्वारा वसूली प्रमाणपत्र के अनुसार बाद के शुरुआत से रु. **7,63,86,517.86** साथ में ओए की फाईलिंग की तिथि अर्थात 16.05.2016 से @12% प्रतिशत वार्षिक ब्याज, के साथ वसूली प्रमाणपत्र के अनुसार और वसूली प्रमाणपत्र के अनुसार लागत और शुल्क सहित प्रमाणपत्र देनदार की लागत का भुगतान भी करना होगा।
2. और जहाँ पर अधोहस्ताक्षर ने इस प्रमाणपत्र से संतुष्ट हो कर निम्नलिखितानुसार अनुसूची में संपत्ति की बिक्री का आदेश दिया है।
3. और जहाँ पर प्रतिवादी द्वारा रु. **7,63,86,517.86** साथ में ओए की फाईलिंग की तिथि अर्थात 16.05.2016 से @12% प्रतिशत वार्षिक ब्याज और भुगतान तक लागत और शुल्क सहित का भुगतान भी करना होगा। सूचित किया जाता है कि स्थगन के किसी आदेश के आभाव में सम्पत्ति की ई-नीलामी वेबसाईट : **https://www.bankeauctions.com** पर "ऑन लाईन ईलैक्ट्रॉनिक बिडींग" के माध्यम से दिनांक **23/04/2026** को दोपहर 12.00 बजे से अपरा. 01.00 बजे तक (अपरांह 01.00 बजे के बाद 5 मिनट प्रत्येक की अवधि के विस्तार के साथ, यदि अपेक्षित है) किया जायेगा।
4. ई-नीलामी हेतु प्रस्तावित संपत्ति का विवरण इस प्रकार है

क्र.सं.	सम्पत्ति का विवरण	आरक्षित मूल्य	धरोहर राशि
1.	भूमि जोकि पटवारी हाल्का नं. (पुराना)51, 128 (नया) सर्वेक्षण नं. 44/7, गांव भोजपुर, पीपर घर रोड, तहसील पोहारी, जिला, शिवपुरी, (एमपी)	₹ 50.00 लाख	₹ 5.00 लाख
2.	भूमि जोकि पटवारी हाल्का नं. 51 सर्वेक्षण नं. 44/8, गांव भोजपुर, पीपर घर रोड, तहसील पोहारी, जिला, शिवपुरी, (एमपी)	₹ 20.00 लाख	₹ 2.00 लाख

5. इच्छुक बोलीदाताओं को धरोहर राशि डी डी/पे आर्डर के रुप में जो कि **"Recovery Officer,** DRT-I, Delhi-A/c **T.R.C No. 3146/2022** के पक्ष में दिल्ली में देययोग्य हो स्व-प्रमाणित पहचान साक्ष्य (वोटर आई डी कार्ड/ड्राईविंग लाईसेंस/पासपोर्ट) और पैन कार्ड की स्व-प्रमाणित प्रति सहित, जिसमें पत्राचार का पता अंकित हो, जो वसूली अधिकारी, डीआरटी-I, दिल्ली के कार्यालय में दिनांक 21.04.2026 को अपांह 05.00 बजे से पहले जमा कराना होगा। धरोहर राशि इसके पश्चात नीलामी के लिए स्वीकार नही की जायेगी। असफल बोलीदाता ई-नीलामी बिक्री कार्यवाही बंद होने पर ई-नीलामी सेवा प्रदाता/बैंक/वित्तीय संस्थान से ऐसी रिपोर्ट प्राप्त होने के बाद सीधे रजिस्ट्री, डीआरटी-I, दिल्ली से ईएमडी वापिस लेगा।
6. धरोहर राशि वाले लिफाफे के उपर **T.R.C No. 3146/2022** अंकित होना चाहिए और साथ में बोलीदाता का ई-मेल आई डी और मोबाईल न. भी अंकित होना चाहिए।
7. इच्छुक बोलीदाताओं को हमारे ई-नीलामी सर्विस प्रोवाईडर के पास पहले पंजीकृत कराना होगा और ई-नीलामी में भाग लेने के लिए यूजर आई डी और पासवर्ड प्राप्त करना होगा और मेसर्स सी-1 इंडिया प्राइवेट लिमिटेड, प्लॉट नं. 68, तीसरी मंजिल, सेक्टर 44, गुरुग्राम, हरियाणा 122003 (भारत) हेल्पलाइन नंबर 91-124-4302020/21/22/23, 7291981124/25/26, मिथलेश कुमार, मोबाइल नंबर 7080804466, पी. धरानी कृष्ण, मोबाइल नंबर 9948182222, फोन नंबर 0124-4302000 ईमेल आईडीः **support@bankeauctions.com, delhi@c1india.com, dharani.p@c1india.com** वेबसाइटः **http://www.bankeauctions.com** के साथ सम्पर्क करने की सलाह दी जाती है।
8. संभावित बोलीदाताओं को पोर्टल के साथ स्वयं को पंजीकृत करना और पहले से ही उपयोगकर्ता आईडी/पासवर्ड प्राप्त करना आवश्यक है, जो मेसर्स सी-1 इंडिया प्राइवेट लिमिटेड, से उपरोक्त ई-नीलामी में बोली लगाने के लिए अनिवार्य है।
9. **संबंधित बैंक अधिकारियों /हेल्पलाइन नं. आदि का विवरण निम्नानुसार है:**

नाम एवं पद	ईमेल और नं.
अखिलेश कुमार (मुख्य प्रबंधक)	9873896078 Assetrecovery.newdelhi@bankofinida.bank.in

10. जो बेचे जाने का प्रस्ताव है वे अधिकार हैं जिनके लिए प्रमाणपत्र देनदार संपत्तियों के संबंध में हकदार है। संपत्तियों को देनदारियों, यदि कोई हो, के साथ बेचा जाएगा। उद्घोषणा में दर्शाई गई संपत्तियों की सीमा वसूली प्रमाणपत्र अनुसूची के अनुसार है। वसूली अधिकारी किसी भी कारण से सीमा में किसी भी बदलाव के लिए जिम्मेदार नहीं होगा। संपत्तियों की बिक्री **"जहां है जैसी है" और "जैसी है जैसी है"** शर्त पर की जाएगी।
11. संपत्ति की बिक्री की तारीख से पहले संभावित बोलीदाताओं द्वारा निरीक्षण किया जा सकता है जिसके लिए बैंक के उपरोक्त नामित अधिकारी से संपर्क किया जा सकता है।
12. यदि कोई बोली या सभी बोलियाँ अस्वीकार्य पाई जाती हैं तो वसूली अधिकारी के पास बिना कोई कारण बताए किसी भी बोली को स्वीकार या अस्वीकार करने या बिक्री प्रास्थगित या निरस्त करने का पूर्ण अधिकार है।
13. ऐसे बोलीदाताओं को असफल बोली लगाने वाले की ईएमडी पहचान प्रमाण पत्र जैसे पैन कार्ड, पासपोर्ट, वोटर-आईडी वैध ड्राइविंग लाइसेंस या सरकार और सार्वजनिक क्षेत्र के उपक्रमों द्वारा जारी फोटो पहचान पत्र की पहचान/प्रस्तुत करने पर डीआरटी-I की रजिस्ट्री से प्राप्त होगी। असफल बोलीकर्ता अपनी ईएमडी की वापसी सुनिश्चित करेंगे और, यदि उचित समय के भीतर प्राप्त नहीं होते है, तो तुरंत वसूली अधिकारी, डीआरटी-I, दिल्ली/रजिस्ट्री, डीआरटी-1, दिल्ली या बैंक से संपर्क करें।
14. उपरोक्त नाम के प्रतिवादी की सम्पत्ति की बिक्री निम्नलिखितानुसार सम्पत्ति के लिए संलग्न देनदारियों एवं दायें को जैसा अभी तक निर्धारित किया गया है, वे प्रत्येक लॉट के लिए अनुसूची में विनिर्दिष्ट है।
15. संपत्ति को अनुसूची में निर्दिष्ट बिक्री हेतु रखा जाएगा, यदि सम्पत्ति भाग की बिक्री की राशि संतुष्टि लायक होगी तो शेष के संबंध में बिक्री को तुरन्त समाप्त कर दिया जाएगा। नीलामी समाप्त होने से पूर्व बिक्री समाप्त कर दी जाएगी यदि बिक्री कर रहे अधिकारी के समक्ष प्रमाणपत्र में उल्लिखित बकाया, ब्याज शुल्क (बिक्री लागत सहित) प्रस्तुत करने होंगे अथवा उनकी संतुष्टि के साक्ष्य प्रस्तुत करना होगा कि प्रमाणपत्र, ब्याज एवं लागत अद्योहस्ताक्षरी को भुगतान किए जा चुके हैं।
16. बिक्री से संबंधित कोई अधिकारी या अन्य व्यक्ति निविदा के लिए प्रत्यक्ष या अप्रत्यक्ष रुप से सम्पत्ति की बिक्री के लिए बोली, अधिग्रहण अथवा प्रयास नही करेगा।
17. आयकर अधिनियम 1961 के द्वितीय अनुसूची के शर्तों एवं उसके नियमों के तहत तथा निम्न शर्तों के अनुरुप ही बिक्री की जाएगी। बिक्री उद्घोषणा के अनुसूची में उल्लिखित विवरण अद्योहस्ताक्षरी के सर्वोत्तम जानकारी के अनुसार दर्शाया गया है परन्तु किसी त्रुटी, गलत बयान अथवा उद्घोषणा में चूक के होने पर अद्योहस्ताक्षरी की जवाबदेही नहीं होगी।
18. निविदा राशि जहाँ से बिड राशि को बढ़ाया जाएगा रु. 20,000/- (रु. बीस हजार केवल) निविदा राशि पर अथवा निविदादाता द्वारा किसी विवाद पर लॉट के लिए नीलामी को तुरंत दोबारा प्रारंभ करवाया जाएगा।
19. किसी भी लॉट के सर्वोच्च/उच्चतम बोलीदाता को क्रेता घोषित किया जाऐगा बशर्ते की वह बोली लगाने के लिए कानूनन योग्य है एवं उसके द्वारा लगाई गयी बोली आरक्षित मूल्य से कम नही है। उच्चतम बोली को स्वीकार या अस्वीकार करने का अधिकार अधोहस्ताक्षरकर्ता के विवेकाधीन होगा, यदि प्रस्तावित मूल्य स्पष्टतः इतना अपर्याप्त हो जिसे प्राप्त करना अनुचित हो।
20. सफलतम/उच्चतम बोलीदाता को बिक्री मूल्य का 25 प्रतिशत राशि वसूली अधिकारी, ऋण वसूली अधिकरण-I, दिल्ली, खाता T.R.C. **3146/2022** के पक्ष में बैंक ड्राफ्ट/पे-ऑर्डर के द्वारा ऑन लाईन निलामी के 24 घण्टे के अंदर तैयार करना होगा और धरोहर राशि को समायोजित करने के पश्चात् यह ऑनलाइन निलामी के बंद होने से तीन दिनों के भीतर रिकवरी अधिकारी के कार्यालय में पहुँच जाना चाहिए, ऐसा ना करने पर धरोहर राशि जब्त कर ली जाऐगी।
21. सफलतम / उच्चतम बोलीदाता सम्पत्ति बिक्री मूल्य की बकाया 75 प्रतिशत राशि वसूली अधिकारी, डी आर टी-I, दिल्ली, खाता T.R.C. **3146/2022** के पक्ष में डिमांड ड्राफ्ट/पे-ऑर्डर के द्वारा सम्पत्ति की बिक्री की तिथि (उस दिन को छोड़कर) से 15वें दिन या उससे पहले वसूली अधिकारी, डी आर टी-I, दिल्ली के समक्ष जमा करेगा और यदि 15वें दिन रविवार या अवकाश होता है तो अगले कार्य दिवस पर (15 दिन के पश्चात) ऐसा किया जाऐगा। एवं 2 प्रतिशत रु. 1000/- तक और उसके बाद शेष राशि पर 1 प्रतिशत की दर से पाउण्डेज फीस का भुगतान रजिस्ट्रार, ऋण वसूली अधिकरण-I, दिल्ली के पक्ष में जमा करवाना होगा (75 प्रतिशत शेष जमा राशि के मामले में यदि पोस्ट के माध्यम से भेजा जाता है तो उपरोक्तानुसार में वसूली अधिकारी के ऑफिस में पहुँच जाना चाहिए)।
22. यदि निर्धारित अवधि के अन्दर भुगतान नही किया जाता है, तो सम्पत्ति को बिक्री की नई उद्घोषणा के निर्गमन के बाद पुनः बेचा जाऐगा। बिक्री के खर्चो को चुकाने के बाद बची रकम यदि अधोहस्ताक्षरी इसे सही समझता है, तो सरकार के खाते में जब्त कर दी जायेगी तथा दोषी क्रेता सम्पत्ति के या उस राशि के किसी भी भाग जिसके लिए उसे ब